

Sanction of Projects by Agriculture Refinance Corporation

4442. MAJOR NARENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Agriculture Refinance Corporation has sanctioned six proposals/Projects during 1970 involving a total finance of Rs. 26.92 crores ; and

(b) if, so, which are those proposals ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b) . No Sir. Actually the Agricultural Refinance Corporation sanctioned 142 schemes during the period from 1 July 1969 to 30 June 1970 involving financial assistance of Rs. 92.78 crores, the Corporation's commitment thereunder being Rs. 70.92 crores.

Policy Regarding University Education

4443. SHRI RAJDEO SINGH: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether it is the policy of the Central Government to take in its programme the University education besides the Central Universities ;

(b) if so, whether it is proposed to have a common pattern of education to bring in its fold all such Universities which are now coming into being ; and

(c) if so, whether efforts are being made to start a Purbanchal Vishwavidyalaya at Jaunpur in U. P. with T. D. College Jaunpur as a nucleus ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D.P. YADAVA) : (a) At present only the Central Universities are the direct responsibility of the Government of India. The State Universities are set up by the State Governments and get maintenance

grants from them. The University Grants Commission, however, assists these Universities in their development programmes.

(b) No, Sir.

(c) The Government of India or the U. G. C. has not received any proposal for starting a Purbanchal Vishwavidyalaya at Jaunpur.

Tax exemptions on Products produced by Cottage Industries

4444. SHRI RAJDEO SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether cottage industry products are, as promotional measures, exempted from various kind of taxes; and

(b) if not, the qualifying definition of the promotional measures adopted to encourage cottage industries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) There is no general exemption from Central Excise duty for cottage industry products. However, necessary fiscal support to the cottage or small scale sector, depending upon the nature of the industry and General financial position of the various sectors in that industry, is provided by way of partial or total exemption from Central Excise duty, to enable it to develop a market in competition with bigger units. If the profit or gain from cottage industry is derived by a Cooperative Society, the whole of such profit or gain is exempt from tax under the Income Tax Act, 1961.

(b) Question does not arise.

Employment to Scheduled Castes and Scheduled Tribes in the Nationalised Banks

4445. SHRI SOMCHAND SOLANKI : Will the Minister of FINANCE be pleased to state:

(a) the policy of the Government of India regarding employment of Scheduled Castes and Scheduled Tribes in the nationalised banks;